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**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 525/2022**

IN THE MATTER OF:

LAXMI

...APPLICANT

Vs

MOEF & ORS.

...RESPONDENTS

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FILED BY:

NEW DELHI

DATED: 03.01.2026


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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 525 OF 2022****IN THE MATTER OF:**

LAXMI

...APPLICANT

VERSUS

M.O.E.F & ORS

...RESPONDENTS

REPORT OF FACTUAL POSITION AND REMEDIAL MEASURES

(Filed pursuant to Order dated 11.11.2025 passed by the Hon'ble NGT, Principal Bench)

1. **That**, the present report is being filed in compliance with the directions issued by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide order dated **11.11.2025** in Original Application No. **525 of 2022**, whereby submission of a factual report along with remedial measures was directed.
2. **That**, the translated revenue records (Urdu to English and Hindi to English) for the year **1964-65** have already been submitted before the Hon'ble Tribunal.



3. **That**, it is respectfully submitted that demarcation proceedings vide **Notice No. F.No. SDM(Saket)/2023/99 dated 25.01.2024** were initiated for ground truthing of **Khasra Nos. 725, 729, 730, 848, 954, 961, 963 and 969**, situated in **Village Bhati, New Delhi**. The **Tatima** of the land in question was carried out jointly by the **Revenue Department and Forest Department**, in the presence of police personnel and concerned field staff, including the **HalqaPatwari**, on the basis of available revenue records, maps, and field books.
4. **That**, in compliance with the aforesaid notice, ground truthing was conducted in **three phases**, namely on **31.01.2024, 02.02.2024, and 08.02.2024**, and maps of the concerned Khasra numbers with geo-coordinates were prepared and submitted in **OCR PDF format**, in compliance with the order dated **25.01.2024**.
5. **That** under DLR Act, 1954, if any issue arises regarding a **path/right of way**, the concerned person, party, or villagers are required to apply before the **Revenue Office** through the **Sub-Divisional Magistrate / Revenue Assistant (SDM/RA)**, in cases where no path has been allotted by the **Tehsildar / Consolidation Officer (C.O.)**.
6. **That**, generally, paths/ways are allotted during consolidation proceedings by the Consolidation Officer in consultation with villagers, Masavarti Committees, and members thereof. In cases where a land parcel becomes landlocked and no access is available, the landowner



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may approach the **Settlement Officer (S.O.)**, who is generally the **SDM/RA**, for allotment of a minimum **one gatha (8.25 feet) wide access road**, subject to merits.

However, **Village Bhati is a non-consolidated village**, and therefore, the Forest Department is required to apply separately for the same.

7. **That**, as per revenue records, namely **Sizra/Massavi of the year 1908-1909** (non-consolidated village), site verification and all revenue-related work were completed in coordination with the Forest Department, and the forest land was duly handed over by erecting boundary poles as per the Tatima.

8. **That**, the land in question is surrounded on all sides by **privately owned land parcels**.

It is submitted that till date, no application for right to Way/Access has been moved by the Forest Department before the competent authority.

9. **That**, village Bhati is Urbanized by National Capital Territory of Delhi, vide Gazette Notification No. F7(128)/DLB/2019/000580156/14600-15, dated 20.11.2019 and also Central Government, sub-section (1) of section 22 of the Delhi Development Act, 1957(61 of 1957) dated 25.09.2020. vide order No. and DLR Act, 1954 has seized to exist in these villages.



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10. **That**, it is respectfully submitted that the issues involved in the present matter pertain to **forest land**, including matters of **forest protection and regulation**, which fall within the jurisdiction of the **Forest Department, Government of NCT of Delhi**. The role of the **Revenue Department** is confined to **demarcation and maintenance of land records**.

11. **That**, notwithstanding the above, the **Revenue Department shall extend full cooperation and support**, as and when directed by the Hon'ble Tribunal.

This issue with prior approval of District Magistrate (South).



Ajay
DEPONENT

VERIFICATION

Verified at New Delhi on this 03rd day of January 2026 that the contents of the above compliance/status report are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.



Ajay
DEPONENT